

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Date of Hearing: 4.4.2019

Petition No. 3/MP/2019

Subject : Petition under Section 17 (3) and (4) of the Electricity Act 2003 read with Clause 17.8.3 of the Rupee Loan Agreement dated 17.5.2016 along with Clause 11.9 of the Security Trustee Agreement dated 17.5.2016 along with Article 15 of the Transmission Service Agreement dated 24.6.2015 for grant of approval in relation to change of the constitution of the consortium of existing lenders already approved by this Commission vide its order dated 28.7.2016 in Petition No. 87/2016.

Petitioner : Raipur-Rajnandgaon-Warora Transmission Limited

Respondents: Madhya Pradesh Power Management Company Limited and Others

Petition No. 36/MP/2019

Subject : Present under Section 17(3) and (4) of the Electricity Act, 2003 read with Clauses 10.1.1 of the Facility Agreement dated 28.9.2016 along with Clause 10.6.1 of the Security Trustee Agreement dated 28.9.2016 along with Article 15 of the Transmission Service Agreement dated 23.6.2015, for grant of approval in relation to change of the constitution of the consortium of existing lenders in line with the Order dated 6.12.2016 in Petition No. 219/MP/2016.

Petitioner : Sipat Transmission Limited

Respondents : Madhya Pradesh Power Management Company Limited and Others

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present: Shri Hemant Singh, Advocate, RRWTL
Ms. Soumya Singh, Advocate, RRWTL
Shri Anup Nihalam, Axis Bank
Shri Sagar Verma, Exim Bank

Record of Proceedings

Learned counsel for the Petitioners submitted that the present Petitions have been filed for seeking approval for change in the constitution of consortium of existing lenders with the addition of new lenders.

2. None was present on behalf of LTTCs despite notice.

3. The Commission observed that the Petitioners have not submitted the complete information as per prescribed format. Learned counsel requested for three days' time to file the complete information which was allowed by the Commission.



4. The Commission directed the Petitioners to file the information as per prescribed format on or before 12.4.2019.
5. Subject to the above, the Commission reserved order in the Petitions.

By order of the Commission
Sd/-
(T. Rout)
Chief (Law)